

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1935

ANSWERED ON:22.11.2010

SPECIAL POLICE STATIONS FOR SCs/ STs

Das Shri Ram Sundar;Shankar Alias Kushal Tiwari Shri Bhisma;Singh Shri Radhey Mohan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of Special Police Stations meant for lodging complaints of crimes and atrocities being committed against the persons belonging to Scheduled Castes and Scheduled Tribes under the prevention of Atrocities Act, 1989 in the country;

(b) whether the number of such police stations are adequate in proportion to their population and the growing number of crimes being committed against them;

(c) if not, whether the Government proposes to set up more such police stations; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a), (b), (c) and (d): There is no provision for setting up of Special Police Stations under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Rules framed there under. However, the States of Bihar (9), Chhattisgarh (12) and Madhya Pradesh (48) have set up Special Police Stations for registration of complaints of offences against SCs and STs, under the Act. Respective States/UTs set up such police stations as per their specific requirement.